

Bill No. 4/1997

(TO BE PUBLISHED IN DELHI GAZETTE - PART IV EXTRA ORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)

5, SHAM NATH MARG ; DELHI - 110 054.

No.F.13(6)/97-LAD - 670

Dated, 9th September, 1997

The following Act of the Legislative Assembly received the assent of the President of India on 30th August, 1997 and is hereby published for general information.

THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY
(REMOVAL OF DISQUALIFICATION) ACT, 1997.
(DELHI ACT NO.6 OF 1997).

Dated, 9th September, 1997

AN
ACT

to provide for the removal of certain disqualifications for being chosen as, and for being a member of the Legislative Assembly of the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Eighth Year of the Republic of India as follows:-

Short title
and
commencement

1 (1) This Act may be called the National Capital Territory of Delhi Members of Legislative Assembly (Removal of Disqualifications) Act, 1997.

(2) It shall come into force at once.

Definitions

2 Definitions - In this Act, unless the context otherwise requires -



(i) "Compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance [(such allowance not exceeding the amount of daily allowance to which a member of the Legislative Assembly is entitled under the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1994 (Delhi Act No.6 of 1995)], any conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;

(ii) "Statutory body" means any Corporation, Committee, Commission, Council, Board or other body of persons, whether incorporated or not, established by or under any law for the time being in force;

(iii) "Non-statutory body" means any body of persons other than a statutory body.



Removal of
certain
disqualificat-
ions

3 A person shall not be disqualified for being chosen as, or for being, a member of the Legislative Assembly of the National Capital Territory of Delhi merely by reason of the fact that he holds any of the offices prescribed in the Schedule appended to this Act.

SCHEDULE
(Section 3)

1. The office of the Chairman, Delhi Khadi & Village Industries Board.
2. Chairman, the Delhi Commission for Women.

Provided that the Chairman, Director or Member of any of the aforesaid Board or Body shall not be entitled to any remuneration other than compensatory allowance.



R.T.L. D'Souza 9/9/97
(R.T.L. D'SOUZA)
UNDER SECRETARY (L.A.P)